

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE (CHENNAI)

M.A No .8 /2024

In

Appeal No. 73 of 2021 (SZ)

M/s GKN Food Products,  
A Partnership Firm,  
Rep. by its Managing Partner,  
Mr.Sivamurugeswara Pandian.N.  
S.F.No.892/3A, Sadayalpatti,  
Kodankipatti Village, Bodi Taluk,  
Theni Distrcit  
Pin 625 534  
Email Id - [gknsiva@gmail.com](mailto:gknsiva@gmail.com)  
Mob :- 8939911011

...Applicant

Vs.

1. Rajshree Sugars & Chemicals Limited,  
Rep by its Depy. General Manager,  
Mr. M. Thangathiruppathi  
having office at  
Unit -1, Varadaraj Nagar,  
Periyakulam, Taluk,  
Theni District 625 562  
Email Id- [thangathiruppathim@rajshreesugars.com](mailto:thangathiruppathim@rajshreesugars.com)  
Mob:-9865240100 ... 1st Respondent/ Appellant
2. The Tamil Nadu Pollution Control Board,  
Rep.by its Chairman,  
100, Anna Salai, Guindy  
Chennai 600 0032  
Email Id - [tnpcb-chn@gov.in](mailto:tnpcb-chn@gov.in) ... 2nd Respondent/  
Mob:- 044-22353134 2nd Respondent
3. The District Environmental Engineer  
Tamil Nadu Pollution Control Board  
Door NO.151/14, 12A/3, SAR Complex,  
Boothipuram Road,  
Theni District 625 531  
Email Id - [tnpcbtheni@gmail.com](mailto:tnpcbtheni@gmail.com) ...3rd Respondent/  
Mob :- 04546-264426 3rd Respondent

**MEMO FILED ON BEHALF OF THE APPLICANT /1<sup>st</sup> RESPONDENT**

1. It is submitted that the above Miscellaneous Application was filed to clarify the order contained in para 42 I and II of the order dated 28.1.2022 passed by this Hon'ble Tribunal Court. Wherein the directions were issued with regard to obtaining of permission for conversion of non planning area for a particular purpose as provided under Town and Country Planning Act, 1971 and the notification issued by Government of Tamil Nadu in G.O.Ms. No. 79 dated 04.05.2017. The said application came to be filed when the Hon'ble Appellate Authority for Tamil Nadu Pollution Control Board during the hearing of Appeal Nos 65 and 66 of 2023 filed by the 1<sup>st</sup> respondent herein was of the view that conversion certificate for carrying on industrial activity in S.No 892/3A, Kodankipatti Village, Theni Taluk is mandatory by placing reliance on the findings/directions issued by this Hon'ble Tribunal in para 42 I and II of the order dated 28.1.2022.
  
2. It is submitted that by the order dated 13.08.2024 by the Hon'ble Appellate Authority for Tamil Nadu Pollution Control Board allowed the appeals preferred by the 1<sup>st</sup> respondent herein and the applicant herein is contemplating to prefer an appeal as against the said order before this Hon'ble Tribunal. In view of the order passed by the Hon'ble Appellate Authority as stated above, the M.A.No. 8 of 2024 has become infructuous.

3. It is therefore prayed that this Hon'ble Tribunal may be pleased to dispose of M.A.No. 8 in appeal no. 73 of 2021 as having become infructuous and thus render justice.

Dated at Chennai this the <sup>9<sup>th</sup></sup> day of September 2024



Counsel for Applicant/1<sup>st</sup> Respondent

**BEFORE THE NATIONAL  
SOUTHERN ZONE  
(CHENNAI)**

**M.A No. 8 OF 2024**

**IN**

**Appeal No.73 of 2021 (SZ)**

M/s. GKN Food Products

...Applicant

**-Vs-**

1. Rajshree Sugars & Chemical  
Limited and 2 others

...Respondents

**MEMO FILED ON BEHALF  
OF THE APPLICANT/ 1<sup>ST</sup>  
RESPONDENT**

**Mrs. RITA CHANDRASEKAR  
COUNSEL FOR APPLICANT  
Email – [ritachandrasekar@gmail.com](mailto:ritachandrasekar@gmail.com)  
Phone No. 8433773492**